

P & T EMPLOYEES WHO PARTICIPATED IN THE STRIKE

313. SHRI K. P. SUBRAMANIAMENON: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that a large number of P. sts and Telegraphs employees have not benefited by the Government's decision announced on the 2nd March, 1970 that the break in service of the Central Government employees who took part in the strike in September, 1968 will be condoned and that strikers will be eligible for promotion because the lists of promotion of non-strikers prepared by the Departmental Promotion Committees prior to the 2nd March, 1970, has not been cancelled; and

(b) if so, whether Government propose to set aside the earlier lists and order fresh lists to be prepared by the D. P. Cs ?

THE MINISTER OF STATES IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (PROF. SHEEL SINGH): (a) Neither the relaxations announced in Parliament on 2nd March, 1970 by the Minister of State in the Ministry of Home Affairs nor the orders issued in pursuance of this announcement by the Home Ministry subsequently contemplate cancellation of promotion panels prepared according to the normal rules. The select panels were prepared for a specified period of validity under the rules and they are not to be cancelled or set aside. There can thus be no question of any employees not being benefited by the Government's decision owing to the non-cancellation of the select panels prepared prior to that date, as the Government had never intended that such panels are to be revised.

(b) In the meeting of the National Council held on 29th and 30th May 1970, the staff side had proposed that all employees who had not been included in the panels for promotion existing on the date of the orders on account of their participation in the strike should be brought on the existing panels, if otherwise found suitable. The officials side agreed to examine the suggestion subject to the operation of the rules and to the condition that the employees already promoted from

such panels would not be reverted. The matter is still under consideration of the Home Ministry.

REFUND OF PENSION FUND CONTRIBUTION OF SUPERVISORY STAFF OF STATE BANK OF INDIA

314. SHRI T. V. ANANDAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that a delegation of the All India State Bank of India Supervisory Staff Federation met him and sought his intervention in the matter of refund of the Pension Fund contributions made by the supervisory staff; and

(b) if so, what action has been taken or what advice was tendered by the Minister in this regard ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) A representation was presented by the State Bank of India Supervisory Officials' Association, an affiliate of the All India State Bank of India Supervisory Staff Federation.

(b) The representation was forwarded to the Ministry of Finance for taking necessary action.

बेरोजगारी भत्ता

315. श्रीनिरंजन वर्मा : क्या श्रम तथा पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में बेरोजगारी की बढ़ती हुई समस्या को रोकने के लिए सरकार द्वारा क्या कदम उठाये गये हैं ; और

(ख) क्या सरकार बेरोजगारी भत्ता देने के लिए कोई प्रावधान करने का यत्न कर रही है ?

UNEMPLOYMENT ALLOWANCE

315. SHRI NIRANJAN VARMA: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the details of the steps taken by Government to arrest the increasing problem of unemployment in the country; and

(b) whether Government propose to make any provision for the grant of unemployment allowance?]